

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP. No. – 65/2001

IN THE MATTER OF:

M/s. Aar Gee Board Pvt. Ltd.

.....Petitioner

SECTION : Under Section 634A of the Companies Act

Order delivered on 06.12.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

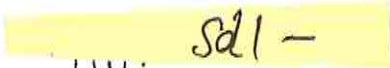
Deepa Krishan
Hon'ble Member (T)

For the Applicant / Petitioner : Mr. Givdha Gopal Gupta, Rajiv Bahl
For the respondent : Mr. Yogesh Kumar Jagia (Adv.), Ms. Tanya Nagi
(Adv.)

Order

We have heard the Learned Counsel for the parties at some length and have perused the valuation report dated 17.06.2017 which gives the valuation of the assets of the company at the base value as on 31.03.1995 and the market value as on 31.03.2017. Learned Counsel for the parties seek time to make up their minds with regard to the sale/purchase of the assets in accordance with their respective shares.

List for further consideration on 22nd January, 2018.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER (TECHNICAL)